

13th November, 1965 under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-5535/66].

- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1966 published in Notification No. S.O. 398 in Gazette of India dated the 5th February, 1966 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-5536/66].
- (3) A copy of Notification No. S.R.O. 289/65 published in Kerala Gazette dated the 20th July, 1965 making certain amendment to the Kerala Industrial Establishments (National and Festival Holidays) Rules, 1959 under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5537/66].

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventh-eight Report of the Committee on Private Members' Bills and Resolutions.

12.14 hrs.

STATEMENT RE: SITUATION ON INDIA-PAKISTAN BORDER

The Minister of Defence (Shri Y. B. Chavan): Sir, since a large number of questions continue to be asked about the situation on the India-Pakistan border, I have felt it appropriate to make a general statement which will give a full picture. Insofar as the Defence Ministry is concerned, the Tashkent Agreement had provisions relating to—

- (1) the withdrawal of all armed personnel of two countries not later than 25th February, 1960, to the positions they held prior to 5th August, 1965....

Mr. Speaker: How long is it?

Shri Y. B. Chavan: It is 4 pages.

Mr. Speaker: Then, it might be laid on the Table of the House.

Shri Y. B. Chavan: I beg to lay the statement on the Table of the House.

[Placed in Library. See No. LT-5538/66].

Some hon. Members

Dr. L. M. Singhvi (Jodhpur): We would like to have some clarifications.

Shri N. Sreekantan Nair (Quilon): We want some clarifications..... (Interruption).

Mr. Speaker: After it has been circulated and the Members have read it I will provide some opportunity to them.

Shri Nath Pai (Rajapur): I have read it and I am ready with the questions.... (Interruption) I went to the Notice Office and got it.

Mr. Speaker: If the copies were placed in the Notice Office and the Members have got them, then I can

[Mr. Speaker.]

straightway proceed with the questions.

Some hon. Members: No, no; not all the Members have got them.

Mr. Speaker: Then, they have to wait.

श्री हुकम चन्द कछवाय (देवास) :
चार बजे मौका दीजिये ।

Mr. Speaker: We will take it up tomorrow. Shri P. S. Naskar.

12.16 hrs.

STATEMENT RE: CORRECTION OF
ANSWERS TO STARRED QUESTIONS
NOS. 122 AND 566

ARREST OF A KANPUR INDUSTRIALIST

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): It is regretted that there was a slight inaccuracy in the reply given to a supplementary question on Starred Question No. 122 on 10-11-1965, as also in the reply to a similar supplementary question on Starred Question No. 566 on 1-12-1965. It was stated in reply to the two supplementaries that the Kanpur trader who was arrested by the Police in connection with allegations relating to despatch of iron sheets from Kanpur to Naroda, was under custody, for "two months" and "about a month" respectively before he was granted bail by the court. The correct position is that he was under custody for two days before he was granted bail by the competent court.

16.17 hrs.

JUDGES (INQUIRY) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

Shri S. V. Krishnamoorthy Rao (Shimoga): I move:

"That the time appointed for the presentation of the Report of

the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be extended up to the 31st March, 1966."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be extended up to the 31st March, 1966."

The motion was adopted.

12.18 hrs.

MOTION ON THE PRESIDENT'S
ADDRESS—contd.

Mr. Speaker: Shrimati Lakshmi-kanthamma...

Shri A. P. Sharma (Buxar): Sir, ...

Mr. Speaker: Is she Lakshmi-kanthamma?

Shri Hari Vishnu Kamath (Hosnangabad): Is he Lakshmi-kanthamma?

Mr. Speaker: Then, I would not say 'he' but 'she'... (Interruption).

I have called Shrimati Lakshmi-kanthamma.

Shri A. P. Sharma: I want to raise a point of order under Rule 352. In regard to this Motion of Thanks on the President's Address, a ruling was given by the Deputy Speaker yesterday. I want to raise that point.

Mr. Speaker: That cannot be raised now. If a ruling has been given already, I cannot touch it.